

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Comp. App. (AT) (Ins) No. 491 of 2026 &
I.A. No. 1907 of 2026

IN THE MATTER OF:

MJ Shah Consortium Successful Resolution Applicant ...Appellant(s)

Versus

India Infoline Finance Ltd. (IIFL) & Ors. ...Respondent(s)

Present:

For Appellant : Mr. Devashish Chauhan, Mr. Majhura M.N, Mr. Krishna Sharma, Ms. Kanishka Pandey, Advocates

For Respondents : Ms. Ruchi Goyal, Mr. Ishaan Duggal, Advocates for R1

O R D E R
(Hybrid Mode)

20.03.2026 **I.A. No. 1907 of 2026** This is an Application praying for condonation of 01 day delay in filing the Appeal.

Sufficient cause has been shown in Application.

Delay condoned.

Comp. App. (AT) (Ins) No. 491 of 2026 Heard Ld. Counsel for Appellant and Ld. Counsel appearing for Respondent.

2. This Appeal has been filed against the order dated 19/01/2026 by IA (I.B.C) 5345/MB/2025, filed by the Appellant, has been disposed of.

3. Appellant, by the I.A. has sought copy of the Consent Terms from the Respondent.

4. A statement was made by the Respondent that original consent terms are not available with them.

5. Adjudicating Authority, disposed of the Application by making following observations in Paragraph 3.

“3. We thus, find no reason to keep the present Interlocutory Application as prayers made in this Application has already been taken care of, and prayer for original consent terms could not be granted in view of specific submissions by the concerned persons that those are not available with them. Accordingly, the Interlocutory Application bearing IA No. 5345 of 2025 are disposed of.”

6. We do not find any error in the order passed by the Adjudicating Authority. However, the submission of the Appellant is that consent term is a part of the record of the Corporate Insolvency Resolution Process proceeding.

7. It is always open for the Appellant to obtain certified copy of the consent terms from the record of the CIRP proceeding and use the same wherever required.

8. With these observations, we dismiss the Appeal.

[Justice Ashok Bhushan]
Chairperson

[Barun Mitra]
Member (Technical)

Prerana/md